The Bombay Public Trusts (Unification and Amendment) Act, 1959

Act 6 of 1960

Keyword(s):
Public Trust, Unification
BOMBAY ACT No. VI OF 1960.¹

[THE BOMBAY PUBLIC TRUSTS (UNIFICATION AND AMENDMENT) ACT, 1959.]

[28th January 1960]

An Act to extend the Bombay Public Trusts Act, 1950, to the rest of the State of Bombay, to provide for the repeal or cessation of certain corresponding laws in force in parts of the State relating to public trusts to which that Act is applied; and for those and certain other purposes further to amend that Act.

WHEREAS it is expedient to extend the Bombay Public Trusts Act, 1950, to the rest of the State of Bombay, to provide for the repeal or cessation of certain corresponding laws in force in parts of the State relating to public trusts to which that Act is applied; and for those and certain other purposes further to amend that Act; It is hereby enacted in the Tenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Bombay Public Trusts (Unification and Amendment) Act, 1959.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. The Bombay Public Trusts Act, 1950 (hereinafter referred to as the said Act), is hereby extended to those areas of State of Bombay to which immediately before the commencement of this Act, it did not extend.

3-42. [The amendments made by sections 3-42 have been incorporated in the Bombay Public Trusts Act, 1950.]

XVI of 1906.

43. In the Indian Registration Act, 1908, in its application to the State of Bombay,—

(1) in section 18,—
(a) the word “and” at the end of clause (ee) shall be deleted; and
(b) after clause (ee), the following new clause shall be inserted, namely:—

“(ee) the memorandum sent under sub-section (7) of section 18, section 22, section 22C and section 28A of the Bombay Public Trusts Act, 1950; and”

(2) in section 28, for the words, brackets and letters “and (ee) & the brackets, letters, word and figure “(ee) and (ee)” shall be substituted.

¹ For Statement of Objects and Reasons, see Bombay Government Gazette, 1950, Part V, Pages 309-310.